

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

106. C.P.(IB)-332(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.04.2024**

NAME OF THE PARTIES: M/s. RMD Kwikform India Pvt Ltd.

V/s.

Capacit'e Infra Projects Limited.

**Appearance**

For Petitioner : Adv. Prithvi Raj JS

For Respondent : Adv. Dharam Jumanani a/w. Adv. Vijeet Trivedi

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Heard Ld. counsel at some length. Ld. counsel for the CD submits that they could not make the payment in the absence of invoices. He submitted, on instructions, that as soon as the invoices are raised by the OC for the balance amount, payment would be made within two weeks, as per the settlement between the parties. The statement made by the CD is taken on record. List on **20.05.2024** for compliance.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)